

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

C.P. 27/93 in

Original Application No. 814/92

Shri L.S. Chavan

... Applicant.

V/s

Shri R.K. Sapre,
Additional Divisional Rly Manager
Central Railway Bhysawal. ... Respondent.

CORAM: Hon'ble Ms. Usha Savara, Member (A)
Hon'ble Shri V.D. Deshmukh, Member (J)

Appearance:

Shri D.V. Gangal, counsel
for the applicant.

Shri J.G. Sawant, counsel
for the respondents.

Tribunal's order.

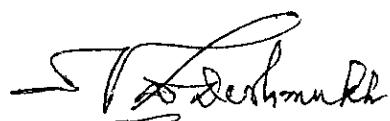
Dated: 15.3.93

It is submitted by Shri Sawant, that Review Petition No 5/92 is pending, Since the order was passed by Hon'ble Shri Justice S.K. Dhaon who is in Delhi, Registry will take appropriate steps in this matter for disposal of the Review Petition.

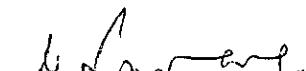
Applicant has filed C.P. 27/93. We are of the opinion that as the Review Petition was already pending it is not proper to issue notice in the C.P. Shri Gangal submits that the Review Petition does not operate stay of the order passed in OA 814/92 and the respondents have not filed an application for extension of time to implement the judgement in the O.A. However we find that as Review petition has been filed and it is before us to day it would not be proper to pass any order on C.P. immediately. Mr. Gangal also submits that no prejudice is likely to be caused to the respondents if notice is issued in the C.P. In our opinion it is a matter of propriety and we find therefore

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that the C.P. be considered only after the Review
Petition is disposed of.



(V.D. DESHMUKH)
M(J)



(USHA SAVARA)
M(A)

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